CENTRAL ELECTRICITY REGULATORY COMMISSION New Delhi

Petition No. 475/TT/2024

Subject	:	Petition for truing up of Transmission Tariff for 2019-24 and determination of Transmission Tariff for 2024-29 tariff block for Combined Asset under "System Strengthening-XXI" in Southern Region.
Petitioner	:	Power Grid Corporation of India Limited (PGCIL)
Respondents	:	Tamil Nadu Generation and Distribution Corporation Ltd. and 13 Others
Date of Hearing	:	11.3.2025
Date of Hearing Coram		11.3.2025 Shri Ramesh Babu V., Member Shri Harish Dudani, Member

Record of Proceedings

The representative of the Petitioner submitted that the present Petition has been filed for truing up of Transmission Tariff for 2019-24 and determination of Transmission Tariff for 2024-29 tariff block for Combined Asset. The representatives of the Petitioner requested that the transmission tariff may be allowed as claimed in the Petition.

- 2. None were present on behalf of the Respondents despite notice.
- 3. After hearing the representative of the Petitioner, the Commission directed as under:
 - a. The Petitioner to file the following information, on an affidavit, within a week with a copy to the Respondents as under:
 - i. Confirm whether all the assets are currently in use or there has been any decapitalization.
 - ii. Provide the Cash IDC statement along with a soft copy for IDC Statement in .xlsx format for 2019-24 tariff period.
 - iii. Supporting documents for PSDF grant received year-wise and asset-wise for the 2019-24 tariff period.



- iv. Reconciliation of total PSDF grant, actual grant received, grant deployed and balance grant year-wise and asset-wise for the 2019-24 tariff period.
- v. Package-wise and vendor-wise details of the ACE claimed in 2024-29 tariff period for the transmission asset.
- vi. Reasons of considerable variation in ACE claimed in the instant Petition w.r.t the approved ACE.
- vii. Reason for claiming ACE beyond the cut-off date for the transmission assets.
- viii. Form-5 and Form-13 for all assets for 2019-24 & 2024-29 tariff periods.

4. The Respondents to file their respective replies within a week with a copy to the Petitioner, who may file its rejoinder within a week thereafter.

5. The Petition will be listed for the hearing on 25.3.2025 at 2:30 p.m.

By order of the Commission

sd/-(T.D. Pant) Joint Chief (Law)

